

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 550/2018

M.A No. 576/2018

New Delhi, this the 5th day of February, 2018

Hon'ble Mr. Uday Kumar Varma, Member (A)

1. Kavita Kumari, aged about 29 years,
D/o. Sh. Inder Singh,
R/o. VPO-Sohansara,
Tehsil-Loharu, District – Bhiwani, Haryana.
2. Shefali Jain, aged about 31 years,
D/o. Sh. Mukesh Kumar Jain,
R/o. 317/1, Lajpat Nagar,
Gurgaon, Haryana-122 001.
3. Reetu Devi, aged about 31 years,
D/o. Sh. Bhim Singh,
R/o. RZ-808, Gali No. 17 E,
Sadh Nagar Part II,
Palam Colony, New Delhi – 110 045.
4. Anita Sharma, aged about 27 years,
D/o. Sh. Raj Kumar Sharma,
R/o. H. No. 17/119, Kalyanpuri, Delhi – 110 091.
5. Pooja, aged about 30 years,
D/o. Sh. Janeshwar,
R/o. 332/11, Street No. 5,
Adarsh Nagar, Sonipat (Haryana).
6. Neha Sharma, aged about 29 years,
D/o. Sh. Devender Sharma
R/o. 2182, Sector-7A, Faridabad, Haryana.
7. Rekha, aged about 29 years,
D/o. Sh. Kumar Chand
R/o. 4, Civil Line near Dev Vahan, Palwal, Haryana.
8. Heena, aged about 25 years,
D/o. Sh. Tahawar Ali,
R/o. RZ-23 B, Dwarka Puri,
Dabri Palam Road, New Delhi-110 045.
9. Deepti Gupta, aged about 33 years,
D/o. Sh. Padam Kumar Gupta,
R/o. 207, Sector-1, Vasundhara, Ghaziabad, U.P.

10. Hansi, aged about 28 years,
D/o. Sh. Chandan Singh Rawat,
R/o. B-81/2, Gali No. 3, West Vinod Nagar, Delhi – 110 092.
11. Aradhana, aged about 29 years,
D/o. Sh. Raj Kumar,
R/o. Flat No. 145, Pocket-1, Sector-23, Rohini-110 085.
12. Bhawna Kumari, aged about 28 years,
D/o. Sh. Anokhe Lal,
R/o. 32/9, Shriniwaspuri,
32 Block Near Cambridge School – 110 065.
13. Reena, aged about 36 years,
D/o. Sh. Ramphal Singh,
R/o. D-161/A, Ganga Vihar, Delhi-110 094.
14. Prachi Sharma, aged about 32 years,
D/o. Sh. Satish Kumar Sharma,
R/o. H. No. 2010, Sector-3, Faridabad, Haryana.
15. Diptee Yadav, aged about 28 years,
D/o. Sh. Ravinder Kumar Yadav,
R/o. V-580, Jai Prakash Nagar,
Ghonda, Delhi – 110 053.
16. Deep Shikha Goud, aged about 26 years,
D/o. Sh. Ramkishore Sharma,
R/o. E2/102, Shastri Nagar, Delhi-110 052.
17. Deepa Kumari, aged about 32 years,
D/o. Sh. Randhir Singh,
R/o. D-590, Street No. 31, Amar Colony,
East Gokalpur, Delhi-110 094.
18. Shikha Solanki, aged about 27 years,
D/o. Sh. Satya Pal,
R/o.H. No. 2435/9,
Jawahar Colony, N.I.T. Faridabad,
Haryana – 121 005.
19. Rashmi Rana, aged about 30 years,
D/o. Sh. Ravindra,
R/o. E-236, Indira Gali East Babarpur,
Shahdara, Delhi – 110 032.
20. Chhavi Tyagi, aged about 27 years,
D/o. Sh. Mahendra Pal,
R/o. H. No. 26,
GTB Enclave, DDA Janta Flats, Delhi-110 093.

21. Komal, aged about 25 years,
D/o. Sh. Ram Niwas,
R/o. K-18, Phase-2, Gali No. 4,
Laxman Vihar, Gurgaon, Haryana.

22. Indu, aged about 28 years,
D/o. Sh. Sukhbir Singh,
R/o. M-47, Arya Samaj Road,
Narela, Delhi.

23. Rajni, aged about 30 years,
D/o. Sh. Mahipal,
R/o. VPO-Manpur,
Tehsil-Hathni, District – Palwal,
Haryana.

...Applicants

(By Advocate : Mr. Jasbir Singh Malik)

Versus

1. Lieutenant Governor,
Govt. of NCT of Delhi,
6, Raj Niwas Marg, Civil Lines,
New Delhi, Delhi – 110 054.

2. Govt. of NCT of Delhi
Through Director of Education,
Old Secretariat,
5, Alipur Road, Delhi.

..Respondents

ORDER (ORAL)

Mr. Uday Kumar Varma, Member (A) :

M.A No. 576/2018 :

M.A for joining together of parties is allowed.

O.A No. 550/2018 :

2. Heard.

3. It is contended, inter alia, that the applicants are Guest Lecturers in the Government Schools and their request for extension of Maternity Leave/ grant of Maternity Leave has

not been granted despite various government circulars in this regard as well as the judgment of this Tribunal. It is further contended that their representations made in this regard have not been replied to by the respondents. In the circumstances, it is prayed that a time bound direction may be issued to the respondents to decide their representation.

4. Given the nature of the prayer there is no necessity to issue notice to the respondents at this stage. Respondent no. 2 i.e., the Director of Education, Government of NCT of Delhi is hereby directed to decide the representation of the applicants as per rules and law in this regard within three weeks from the date of receipt of a certified copy of this order. Those applicants who have not made representation to the Director, may do so within a week from today and their representations may also be decided within three weeks from the date of receipt of such representations.

5. Needless to add, such a direction shall not be construed as my opinion on the merits of the case.

The O.A thus stands disposed of. No costs.

(Uday Kumar Varma)
Member (A)

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